Affidavit to be Furnished by the candidate alongwith Nomination Paper Before the Returning Officer

For election to Bihar Legislative Assembly from 113, Ekma Genneral Assembly Constituency

I, Manoranjan Singh, Son of Late Bachcha Prasad Singh, Aged 52 Years resident of Village: Bhajauna, PO Nachap, PS Manjhi, District: Saran, Chapra, Bihar, a candidate at the above Election do hereby solemnly affirm and state on oath as under:-

(1). I am a candidate set up by JANTA DAL (UNITED).

(2) Details of PAN and status of filing of income tex return :

SL No.	Name	Permanent A/c No. PAN	The Financial year for which the last income- tex return has been filed	Total income shown in income Tex Return (in Rupees)
1	Self	ANZPS1077M	2010-11	409966/-
2	Spouse	AGYPD0813A	2010-11	513647/-
3	Dependent 1	APPLIED	NA	NA
A	Dependent 2	NA	NA	NA
5	Dependent 3	NA	NA	NA.

(3) The following case (s) is /are pending against me in which cognizance has been taken by the court:

SI No.	Offence	Description
а	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	Cognizance taken u/s 212,224,225. Attempt For rescue from Lawful custody.
b	Name of the court, case no. and date of order taking cognizance :	Name of the court: Learned CJM, Saran Case No: Baniyapur PS Case No 20/2000 Date of order taking cognizance:17-03-2001
c	Details of appeal (s) /Application (s) For revision (if any) filed against the above order (s)	NA

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B)	O.W.	I Production of the Control of the C
SI No.	Offence	Description
a	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	Cognizance taken u/s 212,224,225. Attempt For rescue from Lawful custody.
b	Name of the court, case no. and date of order taking cognizance:	Name of the court: Learned CJM, Saran Case No: Baniyapur PS Case No: 22/2000 Date of order taking cognizance:17-03-2001
c	Details of appeal (s) /Application (s) For revision (if any) filed against the above order (s)	NA
C)		
SI No.	Offence	Description
а	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	Cognizance taken u/s 212,224,225. Attempt For rescue from Lawful custody.
b	Name of the court, case no. and date of order taking cognizance :	Name of the court: Learned CJM , Saran Case No: Baniyapur PS Case No: 23/2000 Date of order taking cognizance:03-03-2001
c	Details of appeal (s) /Application (s) For revision (if any) filed against the above order (s)	NA
D)		
SI No.	Offence	Description
а	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	Cognizance taken u/s 414. Recovery of Stolen Property.
b	Name of the court, case no. and date of order taking cognizance :	Name of the court: Learned CJM, Saran Case No: Manjhi PS Case No: 17/1999 Date of order taking cognizance:26-04-2002
e	Details of appeal (s) /Application (s) For revision (if any) filed against the above order (s)	NA

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SI	Offence	Description
No.	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	Cognizance taken U/S 414. Recovery of Stolen Property.
В	Name of the court, case no. and date of order taking cognizance :	Name of the court: Learned CJM, Saran Case No: Manjhi PS case no 42/2005 Date of order taking cognizance:22-07-2005
С	Details of appeal (s) /Application (s) For revision (if any) filed against the above order (s)	NA NA

51	Offence	Description
No.	100000000000000000000000000000000000000	Cognizance taken U/S 25(1-A)(1-B)/A, 26/35of
A	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	Arms Act. Alleged to have possession of Unauthorised Arms.
В	Name of the court, case no. and date of order taking cognizance :	Name of the court: Learned CJM, Saran Case No: Manjhi PS case no 43/2005 Date of order taking cognizance:30-05-2006
С	Details of appeal (s) /Application (s) For revision (if any) filed against the above order (s)	NA

SI	Offence	Description
No.	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	Cognizance taken U/S 302/34 IPC and 27 Arms Act. Alleged to have committed Murder.
В	Name of the court, case no. and date of order taking cognizance :	Name of the court: Learned CJM , Saran Case No: Baniyapur PS case no 59/2004 Date of order taking cognizance:28-03-2007
C	Details of appeal (s) /Application (s) For revision (if any) filed against the above order (s)	NA

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SI No.	Offence	Description
A	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	Cognizance taken U/S 411, 414, 120B of IPC and Section 20 of the NDPS Act. Charged for having Possession of Stolen Property and Possessing Narcotics Drugs, Excess than the permissible limit.
В	Name of the court, case no. and date of order taking cognizance :	Name of the court: Learned ADJ 3, Saran Case No: Bhagwan Bazar PS Case No 89/2005 Date of order taking charge: 01-07-2010
С	Details of appeal (s) /Application (s) For revision (if any) filed against the above order (s)	NA

SI No.	Offence	Description
A	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	Cognizance taken U/S 414, of IPC 25(1-B), A/26/35 of the Arms Act. Charged for having Possession of Stolen Property and Unauthorized Arms.
В	Name of the court, case no. and date of order taking cognizance :	Name of the court: Learned J.M. 1 st class , Saran Case No: Manjhi PS Case No 69/2004 Date of order taking charge : 27-05-2010
С	Details of appeal (s) /Application (s) For revision (if any) filed against the above order (s)	NA

SI No.	Offence	Description
A	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	Cognizance taken U/S 147,148,149,323,325 and 109, of IPC. Charged for unlawful assembly and assault.
В	Name of the court, case no. and date of order taking cognizance :	Name of the court: Learned J.M. 1st class, Ranchi. Case No: Ranchi Kotwali PS Case No 629/2005 Date of order taking charge: 21-04-2010
C	Details of appeal (s) /Application (s) For revision (if any) filed against the above order (s)	NA

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SI No.	Offence	Description
A	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	Charge taken U/S 386, 387, and 120 B of IPC. Charged for demand of Rangdari.
В	Name of the court, case no. and date of order taking cognizance:	Name of the court: Charged JM 1 st class , Bokaro. Case No: Bokaro Steel City PS Case No 174/2002 Date of order taking charge : 08-04-2010
С	Details of appeal (s) /Application (s) For revision (if any) filed against the above order (s)	NA NA

SI No.	Offence	Description
A	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	Charge taken U/S 387,212, 216 A, and 34 of IPC. Charged for demand of Rangdari.
В	Name of the court, case no. and date of order taking cognizance:	Name of the court: Lerned JM 1st class, Bokaro. Case No: Chass PS Case No 155/1998 Date of order taking charge: 11-05-2009
С	Details of appeal (s) /Application (s) For revision (if any) filed against the above order (s)	NA

SI No.	Offence	Description
A	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	Cognizance taken U/S 302,307, 120(B) of IPC and Section 27 of The Arms Act Alleged to have committed murder.
В	Name of the court, case no. and date of order taking cognizance :	Name of the court: Learned CJM, Hazaribagh. Case No: Gidhi PS Case No 31/2001 Date of order taking cognizance: 16-12-2005
С	Details of appeal (s) /Application (s) For revision (if any) filed against the above order (s)	NA NA

SI No.	Offence	Description
A	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	Cognizance taken U/S 386, 120(B) , and 506 of IPC. Charged for demand of Rangdari.
В	Name of the court, case no. and date of order taking cognizance :	Name of the court: Lerned CJM , Bokaro. Case No: Pindrajore PS Case No 11/2000 Date of order taking cognizance: 24-09-2003
C	Details of appeal (s) /Application (s) For revision (if any) filed against the above order (s)	NA

(4) Cases in which I have been convicted by a court of law (other referred to in From 26):-

SI No.	Offence	Description
A	The details of cases sections of the act and description of the offence for which convicted:	NA NA
b	Name of the court, cash no. and date (s) of order (s)	NA
c	Punishment imposed	NA NA

(5) That I give heiern below the details of me assets (movable and immovable etc.) of myself my spouse and all dependents:

A. Details of movable assets:

Nots :-

- 1. Assets in joint name indicating the extent of joint ownership will also have to be given.
- In cash of deposit / investment, the details including serial number amount date of deposit the scheme name of bank / institution and branch are to be given.
- Value of bonds / share / Debentures as per the current market value in stock Exchange in respect of listed companies and as per book in cash of non-listed companies should be given.
- 4. Dependent here means a person substantially dependent on the income of the candidate.

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5. Details including amount is to be given separately in respect of each investment.

SL No.	Description	Self	Spouse	Dependent 1 Sandeep Kumar	Dependent 2 Ladli Kumari	Dependent 3 Sanjog Kumar
	Cash in Hand	50000/-	30000/-	NIL	NIL	NIL
2	Details of Deposits in Bank A/C (FDRs Term deposits and all other types of Deposits including saving A/C) Deposits with Financial Institutions, non banking financial companies and the amount in each such deposit	1.SBI Ekma, Sb A/c No: 01190012404, Amount Rs: 40139/- 2.SBI, BBM Branch, A/c No: 10839462254, Amount Rs: 296542/- 3. SBI mohamadpur, SB A/c No: 31444499093, Amount Rs: 43932/- 4. BOI, Pandra Ranchi, SB A/c No: 11235, Amount: 58345/-	Sind Bank, Patna, SB A/c No: 7640/23, Amount: 5421/-		NIL	NIL
3	Details of investment in Bonds Debentures shares and units in companies /Mutual Funds And Others And The Amount	NIL	NIL	NIL	NIL	KVP
4	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Insurance Company and the Amount	LIC Policy No: 533463613 Rs: 1000000/- (Insurance Amt)	KVP: Rs 100000/- LIC Policy No: 533463680 Rs: 500000/- LIC Policy No: 533463631 Rs: 200000/- (Insurance Amt)	Rs: 200000/-	3 y 4 0	Rs: 50000/- LIC Policy No:5568344 48 Rs:1000000/- (Insurance Amt)
5	Personal Loans / Advance given to any person or entity including firm, company Trust etc. and other receivables from	NIL	NIL		NIL	NIL

	debtors and the amount					
6	Motor Vehicles/Aircrafts/ yachts/ships (details of Make Registration No. etc year of Purchase and amount)	Mitsubisi Pajero, Reg No: JH-01, AD 5817, Model 2009 Rs 12,00,000 (current Market Value)	(a)TATA Truck, Reg No JH 01Q-7717, Model-2006 (b)TATA Truck, Reg No JH 01R-5517, Model-2008 Rs 9,00,000 (For both truck) (c)TATA Truck, Reg No JH 01AN-6817, Model-2011 Rs: 1770000/-	NIL	NIL	NIL
7	Jewelry, bullion and valuable thing (give details of weight and value)	Gold 200 gm Rs 5,80,000/- (At current market value)	Gold 500 Gm Rs: 1450000/- Silver 1 kg , Rs 52000/-	Gold 30 gm Rs: 87,000/-	Gold 120gm Rs 348000/- Silver 500 gm Rs 26000/-	Gold 30 gm Rs 87000/-
8	Any other assets such as value of claims/interest	NIL	NIL	NIL	NIL	NIL
9	Gross Total Value	3268958/-	4991763/-	1287000/-	374000/-	1137000/-

(3) Details of immovable assets:

Note:

1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated.

2. Each Land or building or apartment should be mentioned separately in this format.

SL No.	Description	Self	Spouse	Dependent 1	Dependent 2	Dependent 3
(1)	Agricultural Land Location (s) Survey number (s)	Mahammad pur, Bhajuana, Ashani 4201-4204, 5519, 4463,2817,6316,632 6,2404,3409,3567,3 568,3571,3572,6327 ,6348,4463.	Bhajuana, 3462,1195,2338, 1827,2817,2819, Mahammadpur 6203,6104,870,8 95,875,2388	NIL	NIL	NIL
	Area (Total measurement in acres)	2 Bigha, 07 Katha, 11.5 Dhur	3 Bigha, 7 Katha, 3 Dhur	NIL	NIL	NIL
	Whether inherited property (Yes or No)	NO	No	NIL	NIL	NIL

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	Date of purchase in cash of self acquired property	Details Not available	Details Not available	NIL	NIL	NIL
	Cost of Land (in cash of purchase) at the time of purchase	Details Not available	Details Not available	NIL	NIL	NIL
	Any Investment on the land by way of development, construction etc.	NO	NO	NIL	NIL	NIL
	Approximate current market value	(Rs 505000/- (approx)	(Rs 550000/- (approx)	NIL	NIL	NIL
(2)	Non- Agricultural Land Location (s) Survey number (s)	Jamini Amnour 503-506	NIL	NIL	NIL	NIL
	Area (Total measurement in sq. ft.	3 Bigha, 2 Katha, 9 Dhur	NIL	NIL	NIL	NIL
	Whether inherited property (Yes or NO)	NO	NIL	NIL	NIL	NIL
	Date of purchase in cash of self acquired property	Details Not available	NIL	NIL	NIL	NIL
	Cost of Land (in cash of purchase) at the time of purchase	Details Not available	NIL	NIL	NIL	NIL
	Any Investment on the land by way of development, construction etc.		NIL	NIL	NIL	NIL
-	Approximate current market value	(Rs 1675000/- Approx)	NIL	NIL	NIL	NIL
SL No.	Description	Self	Spouse	Dependent 1	Dependent 2	Dependent 3
(3)	Commercial Buildings (including apartments) Location (s) Survey number (s)	NIL	NIL	NIL	NIL	NIL
	Built up Area (Total measurement in sq. ft.)	NIL	NIL	NIL	NIL	NIL
	Whether inherited property (Yes or No)	NIL	NIL	NIL	NIL	NIL
	Date of purchase in cash of self acquired property	NIL	NIL	NIL	NIL	NIL
	Cost of Land (in cash of purchase) at the time of purchase	NIL	NIL	NIL	NIL	NIL
	Any Investment on the land by way of development, construction etc.	NIL	NIL	NIL	NIL	NIL

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	Approximate current market value	NIL	NIL	NIL	NIL	NIL
(4)	Residential Buildings (including apartments) Location (s) Survey number (s)	1.Bhajauna Plot No 4201, Area-2 Katha Value Rs 1000000/- 2.Residential Rusoolpur 2691,2692 3. Hesal Ranchi 506/C	Gupteshwar Nagar, Chapra. Holding No; 758	NIL	NIL	NIL
	Area (Total measurement in sq.ft.	1.Bhajauna- 2 Katha 2. Rusoolpur- 15 Dhur 3. Ranchi – 5katha 10chchatak	3 Katha 6 Dhur	NIL	NIL	NIL
	Built up Area (Total measurement in sq.ft.	I.Bhajauna: 1600Sq ft(App) 2. Rusoolpur: 1000 Sq Ft (App) 3. Hesal Ranchi: 1430 Sq Ft(App)	3000 Sq Ft(Approx)	NIL	NIL	NIL
	Whether inherited property (Yes or NO)	NO	NO	NIL	NIL	NIL
	Date of purchase in cash of self acquired property	Details Not Available	Details Not Available	NIL	NIL	NIL
	Cost of property (in cash of purchase) at the time of purchase	Details Not Available	Details Not Available	NIL	NIL	NIL
	Any Investment on the land by way of development, construction etc.	Details Not Available	Nil	NIL	NIL	NIL
	Approximate current market value	1.Bhajauna: Rs. 1000000/- 2.Rusoolpur: Rs 600000/- 3. Hesal Ranchi: Rs 2100000/-	Rs: 3100000/-	NIL	NIL	NIL
(5)	Others(such as interest in property)	NIL	NIL	NIL	NIL	NIL
(6)	Total of Current Market Value of (1) to (5) above	Rs: 5880000/-	Rs: 3650000/-	NIL	NIL	NIL

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(6) I give herein below the details of liabilities/ dues to public financial institutions and government:-(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

SL No.	Description	Self	Spouse (s)	Dependent 1	Dependent 2	Dependent 3
(1)	Lone or dues to Bank/ Financial institution (s) Name of Bank or FI Amount outstanding Nature of lone	NIL	Canera Bank- veh loan-A/c no: 0183740004047 Rs 1589412/- (as on 26-12- 2011)	NIL	NIL	NIL
	Lone or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of lone	NIL	NIL	NIL	NIL	NIL
	Any other Liability	NIL	NIL	NIL	NIL	NIL
	Grand Total Of Liabilities	NIL	RS 15,89,412/-	NIL	NIL	NIL
(2)	Government Dues: Dues to departments dealing with government accommodation	NIL	NIL	NIL	NIL	NIL
	Dues to departments dealing with supply of water	NIL	NIL	NIL	NIL	NIL
	Dues to departments dealing with supply of electricity	NIL	NIL	NIL	NIL	NIL
	Dues to departments dealing with supply of Telephone/ mobiles	NIL	NIL	NIL	NIL	NIL
	Dues to departments dealing with government transport (including Aircrafts and helicopters)	NIL	NIL	NIL	NIL	NIL
	Income Tex Dues	NIL	NIL	NIL	NIL	NIL
	Wealth Tax Dues	NIL	NIL	NIL	NIL	NIL
	Service Tax Dues	NIL	NIL	NIL	NIL	NIL
	Municipal/Property Tax Dues	NIL	NIL	NIL	NIL	NIL
	Sales Tax Dues	NIL	NIL	NIL	NIL	NIL
	Any Other Dues	NIL	NIL	NIL	NIL	NIL
	Grand Total of all government Dues	NIL	NIL	NIL	NIL	NIL

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(7) Details of profession or occupation :-

a. Self : SOCIAL SERVICE (M.L.A. 113,EKMA, VIDHAN SABHA)

b. Spouse: Business

(8) My educational qualification is as under: (Give Details of highest School, University education with full from of the certificate, diploma, degree course) (Name of school, college, University and the year in which the course was completed).

NON - MATRIC, HEC Higher Secondary School , Dhoorva, Ranchi (Jharkhand)-1976

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) to (8) ABOVE

1.	Name of the candidate	Sh.Manoranjan Singh			
2.	Full postal address	Vill: Bhajauna, PO Nachap, Ps Manjhi, Distt: Saran, Bihar Pin:-841208			
3.	Number and Name of the constituency and state	113, EKMA Vidhan Sabha, Ekma, Bihar			
4	Name of the Political party which set up the candidate(otherwise write 'Independent')	Janta Dal (United)			
5.	(a) Number of cases in which conviction order passed (other than those referred to in Form26)	Nil			
	(c) Total number of Pending Cases Where The Court (s) Have Taken Cognizance	14(Forteen)			
5	PAN OF	Year For Which Last Income Tex Return Filed	Total Income Shown		
	(a) Candidate: ANZPS1077M	FY-2010-11	409966/-		
	(b) Spouse: AGYPD0813A	FY-2010-11	513647/-		
	(c) Dependents: NA				

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	Detti	ils of Assets and Liabilit Description	Self	Spouse	Dependent 1	Dependent 2	Dependent 3
A		Moveable Asset (Total Value)	3268958/-	4991763/-	1287000/-	374000/-	1137000/-
В		Immovable Asset					NIL
В	1	Purchase Price and Development cost of immovable Property Total Value	Details Not Available	Details Not Available	NIL	NIL	NIL
	2	Approximate Current Market Price of Asset Total Value	Rs: 5880000/	Rs: 3650000 /-	NIL	NIL	NIL
7		LIABILITIES					N171
	1	Government dues Total	Nil	Nil	Nil	Nil	Nil
	2	Loans from Bank Financial Institutions and others Total	Nil	1589412/-	NIL.	NIL	NIL

8 Highest educational qualification :-

(Give details of school, University education with full form of the certificate, Diploma, Degree course) (Name of the School, College, University and the year in which the course was completed.)

NON - MATRIC, HEC Higher Secondary School , Dhoorva, Ranchi (Jharkhand)-1976

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing has been concealed there from. I further declare that:

- (A) There is no case of conviction or pending case against me other then those mentioned in items 3 and 4 above.
- (B) I my spouse or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at Check	0 CT- 11:	th. 70	day of	Reci	2011
Verified at	this	the	uay or	***************************************	

